

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANPASAND BEVERAGES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MANPASAND BEVERAGES LIMITED
2.	Date of incorporation of corporate debtor	December 17, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15549GJ2010PLC063283
5.	Address of the registered office and principal office (if any) of corporate debtor	1768 & 1774 Paiki 1, Village: Manjusar, Tal: Savli, Vadodara 391775, Gujarat India
6.	Insolvency commencement date in respect of corporate debtor	March 1, 2021 (Order received on March 6, 2021)
7.	Estimated date of closure of insolvency resolution process	August 28, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arpan Maheshkumar Shah; IBBI/IPA-001/IP-P01847/2019-2020/12862
9.	Address and e-mail of the interim resolution professional, as registered with the Board	301, Shoppers Plaza-4, Opp BSNL, C G Road, Navrangpura, Ahmedabad 380009 Gujarat; email: arpan@caarpanshah.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, Shoppers Plaza 4, Opp BSNL, C G Road, Navrangpura, Ahmedabad 380009 Gujarat; email: cirpmbi@gmail.com
11.	Last date for submission of claims	March 20, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads Physical Address: Same as Pt. No. 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Manpasand Beverages Limited on March 01, 2021.

The creditors of Manpasand Beverages Limited, are hereby called upon to submit their claims with proof on or before March 20, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Place: Ahmedabad

Date: March 7, 2021

Arpan Maheshkumar Shah
Insolvency Professional
IBBI/IPA-001/IP-P.01847/2019-2020/12862



Can use 'enforcement' to recover \$1.4 bn, says Cairn

PRESS TRUST OF INDIA
New Delhi, 7 March

British oil firm Cairn Energy on Sunday said its shareholders, including top financial institutions of the world, expect the use of the company's "strong powers of enforcement" to recover \$1.4 billion from the Indian government, should it not keep its word of honouring the international arbitration tribunal award.



authority to tax is questioned.

Interestingly, the December 21 arbitration award specifically made clear that the basis of the judgment was not a challenge to the 2012 law, which gave the government powers to tax deals retrospectively, or India's sovereign right to tax.

"The issue at stake is thus not a matter of domestic tax law; it is rather whether the fiscal measures taken by

Stay risk



CONSUM

JEHANGIR B

Sanshi Ma

changes related to the said 'Tender' be posted on Bank's website only. Assistant General Manager

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANPASAND BEVERAGES LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MANPASAND BEVERAGES LIMITED
2. Date of incorporation of corporate debtor	December 17, 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Ahmedabad, Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15549GJ2010PLC061283
5. Address of the registered office and principal office (if any) of corporate debtor	1768 & 1774 Paldi 1, Village: Majumdar, Tal: Savli, Vadodra 391773, Gujarat India
6. Insolvency commencement date in respect of corporate debtor	March 1, 2021 (Order received on March 8, 2021)
7. Estimated date of closure of insolvency resolution process	August 28, 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arpan Maheshkumar Shah, IDBI/17A-GJ/18-P01847/2019-2020/12862
9. Address and e-mail of the interim resolution professional, as registered with the Board	301, Shoppers Plaza-4, Opp BSNL, C G Road, Navrangpura, Ahmedabad-380009 Gujarat, email: arpanmaheshkumar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	301, Shoppers Plaza-4, Opp BSNL, C G Road, Navrangpura, Ahmedabad-380009 Gujarat, email: arpanmaheshkumar@gmail.com
11. Last date for submission of claims	March 20, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 23, ascertainable by the interim resolution professional	Name the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://ibbi.gov.in/insolvency-resolution-process-for-corporate-persons (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Manpasand Beverages Limited on March 01, 2021.

The creditors of Manpasand Beverages Limited, are hereby called upon to submit their claims with proof on or before March 20, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Place: Ahmedabad

Date: March 7, 2021

Arpan Maheshkumar Shah

Insolvency Professional

IDBI/17A-GJ/18-P01847/2019-2020/12862

All other details of notice will remain unchanged, which please note.

Date: 07.03.2021

Place: Vadodra

Authorized Officer

Parag National Bank

Business Standard

AHMEDABAD EDITION

Printed and Published by Hemanta S. Patra on behalf of Business Standard Private Limited and printed at M/S. Bhaskar Printing Press, Survey No. 148-R, Near Nagdeva Market, Bava Highway, Sakinaka, Ahmedabad and published at Office No. 207, Sakinaka, Sakinaka Road, Ahmedabad-380008

Editor: Sharmistha Majumdar

Reg. No. GUJREG200145772

Readers should write their feedback at feedback@bsindia.in or Ph. 079-26577772, Fax: +91-79-26577778

For Subscription and Circulation enquiries please contact:

Ms. Manal Singh

Head - Customer Relations

Business Standard Private Limited, H-4 & U-3, Building H Parkview Centre, Opp. Birla Centre, P. B. Marg, Fort, Mumbai - 400031

E-mail: sales_bs@bsindia.in or sms: REACHBS TO 57525

DISCLAIMER: News reports and feature articles in Business Standard seek to present an unbiased picture of developments in the market, the corporate world and the government. Actual developments can turn out to be different owing to circumstances beyond Business Standard's control and knowledge. Business Standard does not take any responsibility for investment or business decisions taken by readers on the basis of reports and articles published in the newspaper. Readers are expected to form their own judgement.

Business Standard does not associate itself with or stand by the contents of any of the advertisements accepted in good form and published by it. Any claim related to the advertisement should be directed to the advertiser concerned.

Unless explicitly stated otherwise, all rights reserved by Business Standard Pvt. Ltd. Any printing, publication, reproduction, transmission or dissemination of the contents, in any form or by any means, is prohibited without the prior written consent of Business Standard Pvt. Ltd. Any such prohibited and unauthorized act by any person/legal entity shall invite civil and criminal liabilities.

No Air Surcharge

ular tourist destination in Andhra Pradesh.

On Thursday, state-run construction company NBCC had announced signing an MoU with Rashtriya Ispat Nigam Ltd (RINL) for redevelopment and monetisation of its 22.19 acres of land in Visakhapatnam.

"The company expects to get around ₹1,000 crore as the market price of land is around ₹1 lakh per square yard. The amount raised would be utilised to pay back portion of debt of the company," a source said.

According to available data on RINL's website, the company had a net debt of ₹19,592 crore in financial year 2018-19.

HC quashes case against AI staff

The Karnataka High Court has set aside a criminal case against senior executives of Air India, Airport Authority of India and Directorate General of Civil Aviation in connection with the 2010 Air India Express accident in Mangalore.

The HC has held that a magistrate court in Mangalore which initiated the proceedings against the officials did not follow due process of law and overlooked the court of inquiry's report about the accident.

ANEESH PHADNIS

ERNAKULAM ZONAL 4th Floor, MG Road, KM Station Complex, Ernakulam-682025

TENDER NOT

Bank of Baroda invites bids for supply of lift systems from reputed Interior Furnishing. Airconditioned works of on 6th Floor, M.O Road, Complex, M.G. Road, Ernakulam. The last date of submission is up to 3.00 PM on 10.03.2021. For more details log on to www.bankofbaroda.com

Zonal Head

E-Tender (Vapi Green Enviro Ltd.)

e-Tender for Construction of Base Preparation Work and Reinforced Earthen Wall for Hazardous Solid Waste Disposal Cells at CSWP Site at Vapi in Gujarat and e-Tender for Supply of Geomembrane, Geotextile, GCL, Geo Grid, Geo Composite Drain, Etc. shall be conducted on MSTC portal. Interested organizations with similar type of work experience who wish to participate in these e-tenders may visit www.mstcindia.co.in, www.mstcecommerce.com and www.vgelvapi.com. For more details download the tender documents or e-mail to dgm.purchase@vgelvapi.com or call 0260 242 8950, 9714000828.

punjab national bank
...the name you can BANK upon!

સર્કલ ઓફીસ - રાજકોટ
સંચારો
આથી જાહેર જનતાને જણાવવામાં આવે છે કે નીચે સહી કરવારે તા. **૨૦.૦૨.૨૦૨૧** ના રોજ જાહેર ઈ-ટર્ન્ડર નોટિસ દ્વારા અખબાર "ફાઇનાન્સિયલ એક્સપ્રેસ - ગુજરાત આવૃત્તિ" માં પ્રકાશિત કરાયેલ જેમાં, કોલમ નં. ૫-(સી) બીડ વધારવાની રકમ (ફા.લાખમાં) "અનુ. ક્રમ નં. ૨૪"માં (સી) ૦.૨૫ બદલે (સી) ૦.૦૧ એમ સુધારીને વાંચવું. નોટિસમાં છપાયેલ અન્ય વિગતો, શરતો અને નિયમો વધાવત રહેશે.

તારીખ : ૦૮-૦૩-૨૦૨૧ સહી/- અધિકૃત અધિકારી

નોટિસ
કોર્મ નંબર સુભાષી-૨
અધ્યાય XX ભાગ ૧ હેઠળ નોંધણી અંગે નોટિસ આપતી જાહેરાત
(કંપનીઓ એક્ટ, ૨૦૧૩ ની કલમ 3૦૪ (બી) ને અનુલક્ષીને અને કંપનીઓની નિયમ ૪(૧) (નોંધણી માટે અધિકૃત) નિયમો, ૨૦૧૪

૧. કંપની અધિનિયમ, ૨૦૧૩ ની કલમ ૩૦૪ ની પેટા કલમ (૨) ને અનુસરીને સૂચના આપવામાં આવે છે, સેન્ટ્રલ રજીસ્ટ્રેશન સેન્ટરમાં રજીસ્ટ્રેશન (આઈઆઈસીએ), પ્લોટ નં. ૬, ૭, ૮, સેક્ટર-૫, આઈએમટી માનેસર, ગુડગાંવ, હરિયાણા, ભારત ૧૨૨૦૫૦ માં અરજી કરવામાં આવી છે કે શ્રી હરી રીસોર્સીસ એક ભાગીદારી પેક્ટી કંપની અધિનિયમ, ૨૦૧૩ ના આધ્યાય XXના ભાગ હેઠળ રજીસ્ટર થઈ શકે છે, જે કંપની શેર દ્વારા મધ્યસ્થિત છે. ૨. કંપનીના મુખ્ય હેતુઓ નીચે મુજબ છે થાતુ અને અન્ય ઉત્પાદનોના રિસાયકલિંગ અને સારવારના વ્યાવસાયને ચાલુ રાખવો. તમામ પ્રકારના સ્કેપની રિસાયકલિંગ એટલે કે મેટલ સ્કેપ, લાકડાની સ્કેપ અન્ય સ્કેપ, પર જણાવ્યા મુજબ ખરીદી, વેચાણ, ખરીદી, આયાત, નિકાસ છીટકા, સ્કેપ માલના જથ્થાબંધ અને અન્ય ઉત્પાદનોના વ્યવસાયમાં પણ સોદો કરવો. ૩. સુચિત કંપનીના ડ્રાફટ મેમોરેન્ડમ અને એસોસિયેશનના લેખોની એક નકલ એસ. વા.પ. ૮૮/૨, પી. એલ. ૫૧/એ, ગ્રીજી માળ, દુકાન-૩૦૧, એવલોન કમર્સિયલ હબ, કતારગામ, પાટીદાર સમાજ ની વારી સામે, સુરત-૩૮૫૦૦૪, પર મળશે. ૪. નોટિસ એ આથી આપવામાં આવે છે કે કોઈ પણ વ્યક્તિ આ અરજી સામે વાંધો ઉઠાવી શકે છે તે અંગે સેન્ટ્રલ રજીસ્ટ્રેશન સેન્ટર, કોર્પોરેટ એકેન્સ મંડાલ, ભારત સરકાર, ઈન્ડિયન ઈન્સ્ટિટ્યૂટ ઓફ કોર્પોરેટ એકેન્સ (આઈઆઈસીએ), કંપની પ્લોટ નં. ૬, ૭, ૮, સેક્ટર-૫, આઈએમટી માનેસર ગુડગાંવ, હરિયાણા, ભારત, ૧૨૨૦૫૦, ભારત અને /અથવા રિજિસ્ટ્રાર ઓફ કંપનીઝ, ગુજરાત, આરઓસી ભવન, રૂપલ પાર્ક, નારણપુરા, અમદાવાદ-૩૮૦૦૧૩ ડા નોટિસ પ્રકાશન તારીખથી ૨૧ દિવસની અંદર મળી જાય તે રીતે તેની નકલ કંપનીના રજિસ્ટ્રાર ઓફીસમાં આપવાની રહેશે.

અરજદારના નામો
૧. ઘનરથભાઈ કચીરિયા ૨. ભૂપતભાઈ દુધાત

કોર્મ - એ જાહેર સૂચના
(ઈન્સોલવન્સી એન્ડ બેંકરપ્ટસી બોર્ડ ઓફ ઈન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી સમાપના પ્રક્રિયા) રેગ્યુલેશન ૨૦૧૬) ના નિયમ ૬ અંતર્ગત

મનપસંદ બેવરેજિસ લિમિટેડના કેડિટર્સની સૂચના માટે સંબંધિત વિગતો

૧.	કોર્પોરેટ દેવાવારનું નામ	મનપસંદ બેવરેજિસ લિમિટેડ
૨.	કોર્પોરેટ દેવાદારની સંસ્થાપના તારીખ	ડિસેમ્બર ૧૭, ૨૦૧૦
૩.	ઓથોરીટી કે જેના હેઠળ કોર્પોરેટ દેવાદાર સમાવિષ્ટ / નોંધાયેલ છે.	રજિસ્ટ્રાર ઓફ કંપનીઝ અમદાવાદ, ગુજરાત
૪.	કોર્પોરેટ દેવાદારનું કોર્પોરેટ આઈડેન્ટીફિકેશન નંબર / લિમિટેડ લીધાબીલિટી ઈન્ડેન્ટીફિકેશન નંબર	L15549GJ2010PLC063283
૫.	કોર્પોરેટ દેવાદારનું રજિસ્ટર્ડ એડ્રેસ એન્ડ પ્રિન્સિપાલ ઓફિસ એડ્રેસ	૧૭૬૮ અને ૧૭૭૪ પેક્ટી ૧, ગામ-મંજુસર, તાલુકો : સાવલી, વડોદરા-૩૮૧૭૭૫, ગુજરાત, ઈન્ડિયા.
૬.	કોર્પોરેટ દેવાદાર સંદર્ભે ઈનસોલવન્સી પ્રારંભ તારીખ	૧ માર્ચ ૨૦૨૧ (ઓફર મધ્યા તારીખ ૬ માર્ચ ૨૦૨૧)
૭.	ઈનસોલવન્સી રિગ્યુલેશન પ્રક્રિયા પૂર્ણ થવાની અંદાજિત તારીખ	ઓગસ્ટ ૨૮, ૨૦૨૧
૮.	ઈન્ટરિમ રેસોલ્યુશન પ્રોફેશનલ તરીકે ફરજ બજાવતા ઈનસોલવન્સી પ્રોફેશનલનું નામ અને રજીસ્ટ્રેશન નંબર	શ્રી આર્પણ મહેશકુમાર શાહ IBBI/IPA-001/IP-P01847/2019-2020/12862
૯.	બોર્ડમાં નોંધાયેલું ઈન્ટરિમ રેસોલ્યુશન પ્રોફેશનલનું સરનામું અને ઈ-મેઇલ	૩૦૧, સોપર્લ પ્લાઝા-૪, બીએએએએબી સામે, શ્રી.જી. રોડ, નરસંગપુરા, અમદાવાદ-૩૮૦૦૦૮, ગુજરાત E-mail : arpan@caarpanshah.com
૧૦.	પનવ્યવહારને માટે ઈન્ટરિમ રેસોલ્યુશન પ્રોફેશનલનું સરનામું અને ઈ-મેઇલ	૩૦૧, સોપર્લ પ્લાઝા-૪, બીએએએએબી સામે, શ્રી.જી. રોડ, નરસંગપુરા, અમદાવાદ-૩૮૦૦૦૮, ગુજરાત E-mail : cirpmbl@gmail.com
૧૧.	દાવા રજૂ કરવાની છેલ્લી તારીખ	માર્ચ ૨૦, ૨૦૨૧
૧૨.	ઈન્ટરિમ રેસોલ્યુશન પ્રોફેશનલ દ્વારા નક્કી કરાયેલ ક્ષણ દાખલના વર્ગ, જો કોઈ હોય તો વિભાગ ૨ ની પેટા નિયમ (૬-એ) ની કલમ (બી) હેઠળ	વર્ગ (વર્ગો) ના નામ : લાગુ નથી
૧૩.	લેણદારોનાં અધિકૃત પ્રતિનિધિ ઈનસોલવન્સી પ્રોફેશનલના નામ (કક્ષાઓ ડા નામ)	લાગુ નથી
૧૪.	(એ) સંબંધિત કોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો	(એ) સંબંધિત https://bbi.gov.in/home/downloads (બી) અધિકૃત સરનામું : પોર્ટલ નં. ૧૦ મુજબ પર ઉપલબ્ધ છે.

આથી સૂચના આપવામાં આવે છે કે નાદાર કે નેશનલ કંપની કે ટ્રિબ્યુનલ, અમદાવાદ બેન્ચ દ્વારા ૦૧ માર્ચ, ૨૦૨૧ ના રોજ મનપસંદ બેવરેજિસ લિમિટેડની કોર્પોરેટ ઈન્સોલવન્સી રિગ્યુલેશન પ્રક્રિયા શરૂ કરવાનો આદેશ આપ્યો છે.

મનપસંદ બેવરેજિસ લિમિટેડના લેણદારોને માર્ચ ૨૦, ૨૦૨૧ ના રોજ અથવા તે પૂર્વે પુરાવા સાથે તેમના દાવાઓને એન્ટ્રી નંબર ૧૦ સામે જમાવેલ સરનામે ઈન્ટરિમ રીસોલ્યુશન પ્રોફેશનલ સમક્ષ રજૂ કરવા જણાવવામાં આવે છે. ઈન્ટરિમ રીસોલ્યુશન હેઠળ કોર્મ ઈન્સોલવન્સી મામલો દ્વારા પુરાવા સાથે તેમના દાવા રજૂ કરશે. અન્ય તમામ લેણદારો પુરાવા સાથે, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમ દ્વારા દાવાઓ સમર્પિત કરી શકે છે. Sd/-
બોડ દાવા અથવા લાભક પુરાવા સાથે રજૂ કરવાની દેડ અટકાવેલ છે.

આર્પણ મહેશકુમાર શાહ
ઈનસોલવન્સી પ્રોફેશનલ
સ્થળ : અમદાવાદ, તારીખ : ૭ માર્ચ, ૨૦૨૧
IBBI/IPA-001/IP-P01847/2019-2020/12862

SALE NOTICE
SURYA PHARMACEUTICAL LIMITED (In Liquidation)
Regd Office: 1596, FF, Bhagirath Palace, Chandni Chowk, Delhi 110006

E-AUCTION
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: Tuesday, 30.03.2021
11.00 a.m. to 02:00 p.m. (With unlimited extension of 5 minutes each)
Sale of Assets owned by Surya Pharmaceutical Limited (In Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Special Bench, New Delhi vide order dated 09th August 2019, on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", "NO RECOURSE BASIS" and "WITHOUT ANY CLAIM COMPENSATION IN FUTURE". The Sale will be done by the undersigned through the E-Auction platform provided at the Web Portal (<https://ncltauction.auctiontiger.net/>):

Sr. No.	Asset	Lot	Reserve Price	EMD Amount
1.	Commercial Property Land (99 year lease) and Building at SCO 141-142-143, Sector 43B, Chandigarh – 160043	Lot 1	Rs. 13.83 Crores	Rs. 1.39 Crores
2.	All that part & parcel of Land measuring 80 Kanals (90 years lease) at Industrial Growth Centre-II, Samba, Distt. Jammu (J&K) and building thereon	Lot 2	Rs. 22.17 Crores	Rs. 2.22 Crores
3.	All plant and machinery, furniture and fixtures and other movable equipments lying in the factory premises at Industrial Growth Centre-II, Samba, Distt. Jammu (J&K)	Lot 3	Rs. 60.49 Crores	Rs. 6.05 Crores

PLEASE NOTE:
1) For Lot No. 1, 2 & 3 bid increase amount will be Rs. 5,00,000/-;
2) The bidder who wants to buy the entire factory (land & building and plant & machinery) should bid for both Lot No. 2 & 3 individually;
3) The sale of Lot No. 2 will only be confirmed if the Liquidator received a successful bid for Lot No. 3; and
4) GST as applicable will be extra.
Terms and Condition of the E-Auction are as under:
1. This Sale Notice shall be read with the Complete E-Auction Process Information Document containing details of the Assets, online E-Auction Bid Form, Declaration and Undertaking Form, General and Technical Terms and Conditions of the E-Auction Sale, are available at <http://embep.in>.
2. Registration process of bidder will commence from 08.03.2021 till 26.03.2021 and eligibility of bidder will be conveyed on 27.03.2021 for bidding on 30.03.2021.
3. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through NEFT/RTGS in the Account of "Surya Pharmaceutical Limited In Liquidation" Account No. 38792126269, State Bank of India, Commercial Branch, Sector 17, Chandigarh, IFSC: SBIN0009926 on or before 26.03.2021.
4. The intending bidder is required to provide following documents on or before 26.03.2021, i) Copy of the NEFT/RTGS Challan; ii) Copy of PAN Card; iii) Proof of Identification (KYC), iv) Proof of Address, v) GST Certificate along with documents as mentioned in E-Auction Process Information Document without which the bid is liable to be rejected.
5. Sale will be cancelled if the balance sale consideration is not paid within stipulated time mentioned in E-Auction Process Information Document.

Sd/-
HARVINDER KUMAR JATANA
LIQUIDATOR IN THE MATTER OF SURYA PHARMACEUTICAL LIMITED
Regn. No.: IBBI/IPA-002/IP-N00418/2017-18/11193
Regd. Address: #206 Shivalki Enclave, NAC Manimajra, Chandigarh-160101, hkj_jatana@yahoo.co.in
Correspondence Address:
Date: 08.03.2021 SCO 2935-36, First Floor, Sector-22C, Chandigarh - 160022
Place: Chandigarh Ph. No. 9814583727, ip.suryapharma@gmail.com

RBI Kehta Hai...
Do safe digital transactions

Safe digital transactions start with you

Do not ever share your password, PIN, OTP, CVV, UPI-PIN, etc. with anyone

Use only verified, secure and trusted websites and apps for online banking

Pay digital Stay safe

RBI Kehta Hai... Jaankaar Baniye, Satark Rahiye!

Issued in public interest by
भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in